

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this Tuesday, the **08th** day of September, 2021

Original Application No. 330/00314/2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Anand Kumar Singh, 63 years, Son of Late Anmol Singh, former Station Superintendent, Bareilly City. Resident of Ramnagar Colony Izzat Nagar, District Bareilly (Allahabad).

. . .Applicant

By Advocate : Shri Bhaskar Bhadra

V E R S U S

1. Union of India through Secretary, Ministry of Railways, Baroda House, New Delhi, 110001 through its Secretary.
2. Senior Divisional Finance Manager, North Eastern Railway, Izzat Nagar, Bareilly.
3. Divisional Rail Manager, N.E. Railway, Izzat Nagar, Bareilly.
4. General Manager (Confidence), North Eastern Railway, Gorakhpur.
5. Divisional Parichalan Manager (Incharge), N.E. Railway, Izzat Nagar, Bareilly.

. . .Respondents

By Adv: Shri P.K. Rai

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Shri Bhaskar Bhadra, learned counsel for the applicant and Shri P.K. Rai, learned counsel for the respondents, who has appeared on advance notice, both are present in Court.

2. Heard learned counsel for the parties on admission and perused the record.
3. At the very outset, learned counsel for the applicant submitted that the applicant is aggrieved due to non payment of his entire retiral dues. Earlier, he had moved a representation dated 01.02.2021 (Annexure-6) before

respondent No.3. However, no order has been passed till date on his representation and the applicant will be satisfied at this stage if a direction is issued to the respondent concerned to decide it, by a reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.

5. In view of the limited prayer made by learned counsel for the applicant, no fruitful purpose will be served in keeping this matter pending and it is disposed off finally at the admission stage with the direction to respondent No.3 to decide the representation dated 01.02.2021 (Annexure-6) of the applicant by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant without any delay.

6. No order as to costs.

7. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

(Justice Vijay Lakshmi)
Member(Judicial)

RKM/